

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS
OF AXIS NIRMAN AND INDUSTRIES LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	AXIS NIRMAN AND INDUSTRIES LIMITED
2. Date of incorporation of corporate debtor	01/03/1988
3. Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES-KANPUR
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24111UP1988PLC009412
5. Address of the registered office and principal office (if any) of corporate debtor	PLOT NO. 163 & 164 MANDHANA BITHUR ROAD MANDHANA UTTAR PRADESH -209217, INDIA
6. Insolvency commencement date in respect of corporate debtor	27.08.2021
7. Estimated date of closure of insolvency resolution process	23.02.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	SURESH CHANDRA PATTANAYAK IBBI REGD NO: IBBI/IPA-002/IP-N00759/2018-19/12384
9. Address and e-mail of the interim resolution professional, as registered with the Board	SURESH CHANDRA PATTANAYAK GKV-38,GATI KRUSHNA VILLA,TANKAPANI ROAD, BHUBANESWAR, DIST:KHURDA, ODISHA,751018 mail id:suresh_pattanayak@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	SURESH CHANDRA PATTANAYAK 341,GROUND FLOOR,BJB NAGAR,BHUBANESWAR, DIST : KHURDA, ODISHA, PIN : 751014 Mail id:axisnirmancirp@gmail.com
11. Last date for submission of claims	10.09.2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : https://www.ibbi.gov.in/home/downloads Physical Address:.....N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **AXIS NIRMAN AND INDUSTRIES LIMITED** on 27.08.2021.

The creditors of **AXIS NIRMAN AND INDUSTRIES LIMITED**, are hereby called upon to submit their claims with proof on or before 10.09.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Name and Signature of Interim Resolution Professional:

Date and Place: 28th August, 2021, Bhubaneswar

Suresh Chandra Pattanayak

